

(d) 84 pairs.

(e) Yes, Sir.

(f) Does not arise.

(g) No, Sir.

(h) Does not arise.

Fixation of Petroleum products prices

1410. SHRI L.K. ADVANI:
SHRI SHANKERSINH
VAGHELA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the present practice of determining the final prices of petroleum products has resulted in large profits and internal resources at the hands of the Oil and Natural Gas Commission;

(b) if so, the facts and figures in this regard for each of the last three years and the current year;

(c) whether these profits and internal resources are being handed over to the Oil Industry Development Board;

(d) if so, the amount so handed over during the last three years and in the current year; and

(e) if not, the reasons therefor and the action proposed in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) No, Sir. The profitability of Oil and Natural Gas Commission depends on the net price it is getting for its crude oil and the natural gas and the economics of its operation and not on the final prices of petroleum products.

(c) to (e) Do not arise.

[Translation]

Trains on Lucknow-Chandausi Moradabad and Lucknow-Delhi Sections

1411. SHRI RAJVEER SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have a proposal to introduce trains from Lucknow to Delhi and Lucknow to Punjab via Chanehati, Aonle, Chandausi and Moradabad;

(b) if so, the time by which these train services would be started; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) No, Sir.

(b) and (c) Presently not feasible due to resource constraints.

Adulteration of Petrol and Diesel

1412. SHRI SHEO SHARAN VERMA:

PROF. K. V. THOMAS:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a racket of inaccurate measurement and large scale adulteration of petrol and diesel in Delhi;

(b) if so, whether the Government have conducted an enquiry in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (d) There are no reports regarding a racket of inaccurate measurement and large scale adulteration of petrol and diesel in Delhi. Regular, Surprise and Joint Inspections of Retail Outlets are carried out periodically by the Oil Companies and Delhi Administration to check such malpractices.

Setting up of Petrol/Diesel Pumps in Eastern Uttar Pradesh

1413. SHRI HARI KEWAL PRASAD: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the Government have received any requests from people's representatives for setting up of petrol and diesel pumps in certain places in eastern Uttar Pradesh; and

(b) if so, the action taken thereon so far?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir. Requests have been received for opening retail outlets (petrol/diesel) at 9 locations in eastern U.P.

(b) The market survey conducted at these locations has established viability for opening one retail outlet (diesel/petrol) each at Baroin in Distt. hazipur at Bhimpara and Manjhigat in Distt., Balia, Hariharpur in Distt. Jaunpur and a location between Nanpara and Lakhimpur in Distt. Bahraich. However, viability has not been established in the case of Raptinagar, Vikasnagar and Laghunagar in Distt. Gorakhpur and Captanganj Bazar in Distt. Azamgarh.

[English]

Dues due to Industrial Consumers in Gujarat

1414. SHRI KAMAL NATH:
SHRI JANARDHANA
POOJARY:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether industrial gas consumers of Gujarat have to pay huge amount of money to the Oil and Natural Gas Commission;

(b) the reasons for which their dues could not be recovered earlier,

(c) if so, the names of the industrial consumers alongwith the total amount to be recovered from each one of them; and

(d) the steps contemplated for early recovery of the amount?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir. Industrial gas consumers both in the private and public sector have to pay huge amounts of money to ONGC for supply of gas already made.

(b) The recoveries could not be effected because of various disputes between the consumers and the ONGC. In the case of the private sector consumers, the matter was also sub-judice.

(c) A statement is attached.

(d) In case of the private sector consumers, the matter has been resolved in the Supreme Court in ONGC's favour, and ONGC has started taking steps to recover the arrears due from them. With regard to the public sector undertakings, the Department of Petroleum & Natural Gas is taking up the matter with the concerned State Government and administrative Ministries in order to effect the recoveries.